

- (a) whether as per the final report of CAG, serious irregularities have been reported in D-6 block in Krishna-Godavari (KG) Basin;
- (b) if so, the details and response of Government thereto;
- (c) whether RIL has violated the production sharing contract by not surrendering 25 per cent of Andhra offshore area after making discovery in 2002;
- (d) if so, the reasons therefor;
- (e) whether the Ministry was aware of flaws in the decision to award contract in D-6 block;
- (f) whether responsibility has been fixed and CBI has booked the culprits in this regard; and
- (g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (g) The final report on the Performance Audit of Hydrocarbons Production Sharing Contracts (PSCs) has been tabled in the Parliament by Comptroller and Auditor General of India (CAG). The report in question has been referred to Public Accounts Committee (PAC). This Ministry is preparing a detailed reply to the final report. The report of the CAG is under consideration of the PAC.

Revenue generation from tax on petroleum products

†906. SHRI RAM JETHMALANI:
SHRI SHIVANAND TIWARI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that as the prices of the petroleum products increase, the amount paid in the form of petroleum tax also keep increasing as revenue to the Government exchequer;
- (b) if so, the reaction of Government thereon;
- (c) the percentage of rise in the prices of petrol, CNG diesel and LPG between the period January, 2010 to October, 2011; and
- (d) the additional fund collected as a result thereof in Government exchequer from this sector?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (d) The Excise duty on Petrol and Diesel is specific. Further,

†Original notice of the question was received in Hindi.

the Excise duty on PDS Kerosene and Domestic LPG is nil. Hence, Central Government revenue does not increase with the increase in the price of these products.

State taxes comprise of, *inter-alia*, Sales Tax/VAT, Entry Tax and Octroi. State Sales Tax/VAT are on *ad-valorem* basis. Whenever there is an increase in Retail Selling Prices (RSPs) of these petroleum products, Sales Tax/VAT collection goes up correspondingly. The increase in Sales Tax/VAT collection will vary from State to State depending upon the prevailing Sales Tax/VAT rates.

(c) The percentage increase in the Retail Selling Prices (RSP) of Petrol, Diesel, Domestic LPG and CNG between the period January, 2010 to October, 2011 is given below :—

(RSP at Delhi)

	Petrol (₹/litre)	Diesel	Domestic LPG (₹/cylinder)	CNG# (₹/kg.)
RSP as on 01.01.2010	44.72	32.92	281.20	21.20
RSP as on 31.10.2011	66.84*	40.91	399.00	32.00
% increase	49%	24%	42%	51%

*Petrol RSP as per Indian Oil Corporation Limited (IOCL) effective 16.11.2011

#The retail price of CNG in any city is fixed by the concerned City Gas Distribution (CGD) Company operating in that particular city.

**Allotment of petroleum products outlets to the families of
martyrs of terrorist attacks**

†907. SHRI BALAVANT ALIAS BAL APTE :
SHRI ANIL MADHAV DAVE :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has allotted petrol/diesel/CNG outlets to the families of the brave persons who lost their lives in various terrorist attacks;

(b) if so, the details thereof for the last three years and the number of such cases pending with Government;

(c) whether any steps have been taken for speedy disposal of all such cases;

(d) if so, the details thereof; and

(e) if not, the reasons thereof?

†Original notice of the question was received in Hindi.